

[Shri Hathi]

(ii) G.S.R. 855 dated the 19th June, 1965.

(iii) G.S.R. 1004 dated the 24th July, 1965.

[Placed in Library, see No. LT-4526/65].

(5) a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Police Service (Pay) Amendment Rules, 1965, published in Notification No. G.S.R. 1066 dated the 31st July, 1965.

(ii) G.S.R. 1067 dated the 31st July, 1965, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

[Placed in Library, see No. LT-4527/65].

(6) a copy each of the following Notifications under sub-section (3) of section 44 of the Arms Act, 1959:—

(i) The Arms (Amendment) Rules, 1965, published in Notification No. G.S.R. 633 dated the 1st May, 1965.

(ii) The Arms (Amendment) Rules, 1965, published in Notification No. G.S.R. 1006 dated the 24th July, 1965.

[Placed in Library, see No. LT-4528/65].

(7) a copy each of the following Notifications under sub-section (3) of section 62 of the Prohibition Act, 1960 (Kerala Act No. XIII of 1960) read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the Presi-

dent in relation to the State of Kerala:—

(i) S.R.O. 75/65 dated the 2nd March, 1965.

(ii) The Kerala Vinegar Manufactories (Establishment, Working and Supervision) Rules, 1965, published in Notification No. S.R.O. 110/65 dated the 23rd March, 1965.

(iii) S.R.O. 176/65 dated the 4th May, 1965.

(iv) S.R.O. 238/65 dated the 8th June, 1965, making certain amendments to the Kerala Liquor Permit (Personal Consumption) Rules, 1962.

(v) S.R.O. 252/65 dated the 15th June, 1965, making certain amendments to the Kerala Denatured Spirit and Methyl Alcohol Rules, 1962.

[Placed in Library, see No. LT-4529/65].

(8) a copy each of the following President's Acts under sub-section (2) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1965:—

(i) The Kerala Buildings (Lease and Rent Control) Act, 1965 (President's Act No. 2 of 1965). [Placed in Library, see No. LT-4530/65.]

(ii) The Kerala Electricity Duty (Validation) Act, 1965 (President's Act No. 3 of 1965). [Placed in Library, see No. LT-4531/65.]

NOTIFICATIONS re. SALAR JUNG MUSEUM (AMENDMENT) RULES, 1965, ETC.

The Minister of Cultural Affairs
in the Ministry of Education (Shri

Hajarnavis): Sir, I beg to lay on the Table:—

- (1) a copy each of the following Notifications under sub-section (3) of section 27 of the Salar Jung Museum Act, 1961:—

(i) The Salar Jung Museum (Amendment) Rules, 1965, published in Notification No. G.S.R. 624 dated the 24th April, 1965. [Placed in Library, see No. LT-4433/65].

(ii) The Salar Jung Museum (Second Amendment) Rules, 1965, published in Notification No. G.S.R. 1103 dated the 7th August, 1965.

(iii) The Salar Jung Museum (Third Amendment) Rules, 1965, published in Notification No. G.S.R. 1104 dated the 7th August, 1965. [Placed in Library, see No. LT-4532/65].

- (2) a copy each of the following Notifications under section 43 of the Copyright Act, 1957:—

(i) The International Copyright (Third Amendment) Order, 1965, published in Notification No. S.O. 1565 dated the 17th May, 1965.

(ii) The International Copyright (Fourth Amendment) Order, 1965, published in Notification No. S.O. 2420 dated the 28th July, 1965. [Placed in Library, see No. LT-4533/65].

STATEMENT ON FLOOD SITUATION ETC.

The Minister of Irrigation and Power (Dr. K. L. Rao): Sir, I beg to lay on the Table the following papers:—

- (i) Statement on flood situation in the country. [Placed in

Library, see No. LT-4534/65].

- (ii) A copy of Annual Report of the Permanent Indus Commission for the year ended on the 31st March, 1965. [Placed in Library, see No. LT-4535/65].

Shri Karni Singhji (Bikaner): Sir, on a point of clarification. My Calling Attention Notice on the flood situation in Rajasthan has been disallowed. May I know whether anything has been said in the Minister's statement as to how these floods can be controlled definitely because the flood waters are now reaching Pakistan, having devastated large areas of northern Rajasthan?

Dr. K. L. Rao: Efforts have been made to control the flood situation in Rajasthan and the statement refers to diversion scheme of the Ghaggar which has been causing all this trouble and which if controlled, the floods can be overcome.

Mr. Speaker: The statement may be circulated to hon. Members and they can find out things.

UNION PUBLIC SERVICE COMMISSION (EXEMPTION FROM CONSULTATION) SECOND AMENDMENT REGULATIONS, ETC., ETC.

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): Sir, I beg to—

- (1) re-lay on the Table a copy of the Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 1965, published in Notification No. G.S.R. 599 dated the 24th April, 1965, under clause (5) of article 320 of the Constitution, together with an explanatory note. [Placed in Library, see No. LT-4391/65].